

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

Appeal.No.544/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> December 2017, 10.30 A.M

Name of the Company	Dilip Dey-Versus-Registrar of Companies, W B		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. A. K. Upadhyay *Petitioner* *(Signature)*  
20/12/17

ORDER

Ld. Counsel for the petitioner is present.

Petitioner has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of name of the petitioner.

Affidavit of service has been filed, which may be taken on record. ROC has filed the reply but it is not on record. Office is directed to attach the ROC report.

List it on 21/02/2018.

*(Signature)*  
(Jinan K.R.)  
Member (J)

*(Signature)*  
(V.P.Singh)  
Member (J)